

- (xvi) any other work which may be notified by the Central Government in consultation with the State Government.

Activities mentioned in items (iv), (x), (xi) and items (xiii) to (xv) are allowed on land or homestead owned by households belonging to the Scheduled Castes and the Scheduled Tribes or below poverty line families or the beneficiaries of land reforms or the beneficiaries under the Indira Awas Yojana of the Government of India or that of the small or marginal farmers as defined in the Agriculture Debt Waiver and Debt Relief Scheme, 2008, or the beneficiaries under the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 (2 of 2007).

Status of Land Acquisition Bill

436. SHRI NAND KUMAR SAI: Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Land Acquisition Bill has been referred to a Group of Ministers;
- (b) if so, whether the Group of Ministers has completed their scrutiny of the Bill;
- (c) if so, the details thereof;
- (d) the details of recommendations made by the said group;
- (e) whether Government proposes to introduce the Land Acquisition Bill in the Winter Session of Parliament;
- (f) if so, the details in this regard; and
- (g) if not, by when it is likely to be introduced?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI LALCHAND KATARIA): (a) to (g) The LARR Bill, 2011 was approved by the Cabinet on 5th September, 2011. It was introduced in the Parliament on 7th September, 2011. The Bill was referred to the Parliamentary Standing Committee on Rural Development by the Hon'ble Speaker Lok Sabha on 13th September, 2011. The Committee after detailed examination has submitted its 31st Report on the above Bill to the Lok Sabha on 17th May, 2012 which was laid in the Rajya Sabha on the same day. The recommendations contained in the 31st Report had been examined in the Department. Based on the recommendations or otherwise, note for the Cabinet for the official amendments to the LARR Bill, 2011 was prepared and sent to the Cabinet Secretariat. The Cabinet Note for the official amendments to the LARR Bill, 2011 was considered by the Cabinet in its meeting held on 28th August,

2012. As per the decision taken by the Cabinet, the matter was considered by a Group of Ministers (GoM) in its three meetings held on 27th September, 2012, 8th and 16th October, 2012 at J.C. Bose Hall (Room No. 142) Krishi Bhawan, New Delhi.

The GoM has finalized its report and the matter is in the process of being placed before the Cabinet. This Department intends to introduce the Official amendments to the LARR Bill, 2011 in the Lok Sabha in the Winter Session of the Parliament.

Implementation of schemes under MGNREGA

†437. SHRI RAM JETHMALANI: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether it is a fact that the funds allocated for the implementation of schemes under Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) have not been utilised fully;

(b) if so, the facts in this regard and names of the States which have not fully utilised the allocated funds during the years 2010-11, 2011-12 and first six months of the 2012-13; and

(c) the quantum of funds underspent *vis-a-vis* allocated funds during each of the above mentioned period?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) and (b) Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) is a demand driven wage employment programme backed by legislation. State Governments are obliged to provide up to 100 days of guaranteed wage employment in a financial year to every rural household for doing unskilled manual work, if demanded, at any time of the year, as mandated in the Act. All State Governments are required to provide employment and make wage payment to the beneficiaries in accordance with the provisions of the Act. As employment is to be provided on demand and payment made as specified in the Act, it would be required to maintain adequate funds at different levels of the implementing agencies and unspent balances with States/UTs serve this purpose.

As employment is provided on demand, households provided employment under MGNREGA and expenditure incurred depends on demand for employment, there is no allocation, State-wise, for implementation of the scheme.

(c) The details of central release and unspent amount available with States/UTs under MGNREGA during the last two years and current year as reported by States/UTs are given in Statement.

†Original notice of the question was received in Hindi.